GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 2158 TO BE ANSWERED ON 04.08.2022

REPEAL OF THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS) CENTRAL RULES, 1946

2158. # SHRI RAJMANI PATEL:

Will the Minister of Labour and Employment be pleased to state:

- (a)whether it is a fact that the Industrial Employment (standing orders) Central Rules, 1946 was repealed by Government, if so, the details thereof and if not, the reasons therefor;
- (b)whether Government had a discussion in Parliament or notified any parliamentary committee or held consultations with trade unions before its repeal, if not, the reasons therefor;
- (c)whether the rules, if stand repealed, would enable private sector companies to hire and fire employees at will; and
- (d)if so, the rationale for this significant policy change?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a): No, Sir.

(b) to (d): Does not arise in the view of (a) above.
